HIGH COURT OF MANIPUR AT IMPHAL

NOTICE

Imphal, the 4th March, 2024

No. HCM/D-40/2022-Sect./ : It is hereby informed to all the members of the Bar that written proposals for designation as Senior Advocate may be submitted to the Secretariat: Committee for Designation of Senior Advocates in the prescribed formats APPENDIX A and APPENDIX A1 of the High Court of Manipur (Designation of Senior Advocates) Rules, 2022 with Amendment Rules, 2024, supported by documents, on or before 04-04-2024.

Further, all the learned Advocates whose cases were deferred by the Full Court for being designated as Senior Advocate may either submit fresh application/proposal or submit updated information/supply materials as per the High Court of Manipur (Designation of Senior Advocates) Amendment Rules, 2024 on or before **04-04-2024**.

Enclosed:-

Appendix A and Appendix A1.

Sd/-

REGISTRAR (JUDL.)/ MEMBER, Secretariat: Permanent Committee for Designation of Senior Advocate

No. HCM/D-40/2022-Sect./ \$5/3-29.

Imphal, the 4th March, 2024

Copy to:-

- 1. The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.
- 2. The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.
- 3. The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, High Court of Manipur.
- 4. The P.S. to Hon'ble Mrs. Justice Golmei Gaiphulshillu, High Court of Manipur.
- 5. The Advocate General, Manipur.
- 6. The Chairman, Bar Council of Manipur.... for information.
- 7. The President, High Court Bar Association of Manipur.
- 8. The President, All Manipur Bar Association.... for information.
- 9. The P.S. to Registrar General, High Court of Manipur.
- 10. The P.S. to Registrar (Vigilance), High Court of Manipur.
- 11. The Joint Registrar (Judl.), High Court of Manipur.
- 12. All the concerned Advocates.
- 13. Notice Board.
- 14. Concerned file.

CREGISTRAR (JUDL.)/ MEMBER,
Secretariat: Permanent Committee for

Designation of Senior Advocate

FORM NO.1

[Rule 5(1)]

FORM OF PROPOSAL FOR DESIGNATION AS SENIOR ADVOCATE

It is proposed that the Advocate whose particulars are given below may be designated as Senior Advocate by the High Court of Manipur.

				Paste Recent Passport size colour photograph
1.	Name of the Advoca	ate:		
2.	Date of Birth:			
3.	Address in full:	Office		
		Residence		
4.	Contact Details		Mobile	
			Landline	
			Email	
5.	Educational Qualifi	cation		
6.	Advocate Enrolmen	t Details	Bar Council, where	
			registered	
			Date of enrolment	
			Enrolment Number	
			Number of years of practice	
			from date of enrolment	

7.	Income Tax Details	proposal is assesse in professional in If so, detail assessed for financial year	s of income the last three		
8.	Number of reported/unreported judgments (not orders) in the last five years in cases in which the	Lead Arguing	Number of Juc	Igments as Assisting C	ounsel
	proposed advocate has appeared as-	Reported	Unreported	Reported	Unreported
	a) lead arguing counsel; and b) assisting counsel	Reported	Стеренея		
9.	Pro bono/amicus curiae cases/work handled during last five years				
10.	Five synopses for evaluation (copies of synopses to be attached)				
11.	Whether proposed advocate is a first generation lawyer?				
12.	Academic articles/books published related with law				
	Teaching Assignment(s) Guest lectures delivered in law schools or professional institutions connected with law				
	(Indicate Yi	ES or NO in the	e space provided	d)	

13.	Courts where the proposed advocate is	Supreme Court of	Dura	ition
	practising (indicate Court-wise period)	India/High Court(s)/District/Low er Court(s)/Tribunal(s) etc.	From	То
14.	Nature of practise-e.g., Civil, Criminal, Constitutional, Taxation, Labour, Company, Service, etc.,			
15.	Field of domain expertise in law such as Constitutional law, Inter-State Water Disputes, Criminal Law, Arbitration Law, Corporate Law, Family Law, Human Rights Law, Public Interest Litigation, International Law, Law relating to Women etc., in which the proposed advocate has specialization/expertise.			
16.	Whether the name of proposed advocate was proposed earlier to the High Court of Manipur for designation of Senior Advocate; if so, current status of the proposal.			
17.	Whether any FIR has ever been filed against the proposed advocate; if so, current status of the FIR/case.			
18.	Whether the proposed advocate is a party to any civil, criminal or other litigation; if so, the nature of involvement.		Engress with	*

19.	(i)	Has the proposed advocate at any point of time been:
		(a) arrested?
		(b) prosecuted?
		(c) kept under detention?
		(d) bound down?
		(e) fined by a court of law?
		(f) convicted by a court of law for any offence?
		(g) debarred from any examination or rusticated by any authority/ institution/ council?
		(h) debarred/disqualified by any public commission/ authority?
	(ii)	Is any case pending against the proposed advocate in any court of law at the time of submitting the proposal?
	(iii)	If the answer to any of the above-mentioned questions is 'Yes", give full particulars of the case/arrest/detention/fine/convict ion/sentence/punishment etc., and/or the nature of the case pending in the Court/Authority
		or Institution etc., at the time of submitting this proposal.

20.	Whether any proceedings were initiated	
	or are pending against the proposed	
	advocate before Bar Council of India or	
	State Bar Council? If so, particulars	
	thereof.	
21.	General state of health of the proposed	
	advocate	
22.	Any other relevant information	
	<u>PI</u>	ROPOSAL
		Justice/Judge/Advocate General/Senior Advocate,
	High Court of Manipur, proposed that the	Advocate whose particulars are given above may
	be designated as Senior Advocate by the H	igh Court of Manipur.
	Date:	SIGNATURE OF PROPOSER
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	<u>C</u>	ONSENT
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		dvocate hereby give my consent for being
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PRESCRIBED FORMATS

LEAD ARGUING COUNSEL

[List of Reported/Unreported Judgments (not orders) in the last five years]

SI.No	Court(s)	Citation/Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the proposed advocate	Judgment whether reported or unreported

ASSISTING COUNSEL

[List of Reported/Unreported Judgments (not orders) in the last five years]

SI.No	Court(s)	Citation/Case Number	Cause Title and Subject Matter	Decided on	Legal formulation advanced by the proposed advocate	Judgment whether reported or unreported

List of matters in which the proposed advocate have appeared as Pro-Bono/Amicus Curiae in the last five years

SI.No	Court(s)	Citation/Case Number	Cause Title	Decided on	Reportable/Unreportable
					6

Details of five best Synopses

SI.No	Court(s)	Case Number	Cause Title	Details

Details of academic articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law.

Sl.No	Topic of published academic articles/ Books/Lecture/Courses	Experience details of teaching assignment and guest lectures delivered in law schools or professional institutions connected with law	Names of law schools or professional institutions connected with law	Any other relevant details

GENERAL INSTRUCTIONS TO BE FOLLOWED WHILE FILING UP APPENDIX A/A1 TO THE HIGH COURT OF MANIPUR (DESIGNATION OF SENIOR ADVOCATES) RULES, 2022

- 1. Every proposal and additional information in the prescribed formats marked as Appendix-A and Appendix-A1 respectively shall be made in English, typed/printed with font size (Arial-14) in double spacing on both sides of white paper (A4 size) with an inner margin of about four centimetres width on top and the left side.
- 2. Documents accompanying the proposal should be numbered consecutively in an Index.
- 3. All documents annexed to the proposal should be accompanied by an Index containing the details thereof. (The Permanent Committee, at any stage, may ask for the supportive documents for verification in the light of the facts mentioned in the proposal)

4.	Name of the proposed advocate should tally with his/her name as mentioned in the enrolment certificate. Abbreviated named shall NOT be accepted.
5.	The proposal should be presented in the shape of a paper book, duly tagged & indexed and not in spiral binding and the like.
6.	(i) All photocopies of the accolades/testimonials should be legible and true copies of their respective originals.
	(ii) English translation of vernacular documents, if any, should be annexed thereto.
7.	5(five) sets of the proposal in the form of paper book, identical in all respects, should be filed.
8.	Passport size colour photograph (original) should be pasted on each copy of the proposal. One additional recent passport size colour photograph (mentioning the name of the proposed advocate on its back side) should be provided in a separate envelope.
9.	The soft copy of the proposal along with Appendix-A/Appendix-A1 should be submitted through e-mail rg.mnphc@indiancourts.nic.in . registrar.hcmimphal@gov.in, in addition to the hard copy thereof.
10.	Information relating to reported judgments, unreported judgments, pro bono/amicus curiae, five synopses, articles/books/teaching assignments/guest lectures, may be provided in the prescribed formats, which are parts of Appendix-A/Appendix-A1.